

LOK SABHA
UNSTARRED QUESTION NO. 2078
TO BE ANSWERED ON 10.03.2016

LABELLING REGULATION FOR TEXTILES

2078. SHRI BAIJAYANT JAY PANDA:

Will the Minister of TEXTILES वस्त्र मंत्री
be pleased to state:

- (a) whether it is fact that there exists no labelling regulation for textiles in the country;
- (b) if so, the details thereof;
- (c) whether the Government proposes to make labelling of textiles mandatory in order to protect the interests of the consumers; and
- (d) if so, the details thereof?

उत्तर

ANSWER

वस्त्र राज्य मंत्री (स्वतंत्र प्रभार) (श्री संतोष कुमार गंगवार)

MINISTER OF STATE (INDEPENDENT CHARGE)

IN THE MINISTRY OF TEXTILES

(SHRI SANTOSH KUMAR GANGWAR)

(a) & (b): The Textiles (Consumer Protection) Regulation, 1988 was issued under clause-9 of the Textiles (Development & Regulation) Order, 1993 with a view to mark the textile products listed under section 3 of the Essential Commodities Act, 1955. However, all the textile products were removed from the Essential Commodity Act through revised notification on 12/02/2007 **except cotton hank yarn**. Besides this, the Handloom Mark was launched in the year 2006 to serve as a guarantee to the buyer that handloom product being purchased is a genuine hand woven product.

(c): There is no proposal in the Ministry of Textiles to make labeling of textiles mandatory.

(d): Not applicable in view of (c) above.
